CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO.2000/1996

New Delhi this the 09th day of March, 2000



HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

- 1. Dr. V. B. Kamble
 Director
 National Council for Science & Technology
 Communication (N.C.S.T.C.),
 Department of Science & Technology
 Technology Bhawan
 New Mehrauli Road
 New Delhi-110016.
- 2. Shri R.K.Bansal
 Director
 Department of Science & Technology
 National Centre for Medium Range Weather
 Forecasting, Super Computer Centre
 Room No.1, Annexe Building
 Mausam Bhawan Complex
 Lodi Road, New Delhi-110 003.
- Director
 Department of Science & Technology
 National Centre for Medium Range Weather
 Forecasting, Super Computer Centre
 Room No.9, Annexe Building
 Mausam Bhavan Complex
 Lodi Road
 New Delhi-110 003.
- 4. Dr.L.S.Rathore
 Director, Department of Science &
 Technology, National Centre for Medium
 Range Weather Forecasting
 Super Computer Centre
 Insat Building
 Mausam Bhavan Complex
 Lodi Road, New Delhi. ...Applicants

(Sh.M.K.Bhardwaj, proxy for Sh.Abhijit Sengupta, counsel for the applicants)

-Versus-

- 1. Union of India through
 The Secretary,
 Department of Science and Technology
 Ministry of Science & Technology
 Technology Bhawan
 New Mehrauli Road
 New Delhi-110 0016. ...Respondents
- (Shri D.S. Jagotra, proxy for Sh.K.C.D. Gangwani, counsel for the respondents)

O R D E R (ORAL)



Shri Justice Ashok Agarwal:

By the present OA, applicants claim promotion to the post of Directors from an earlier date than the date which has been assigned for their promotion. Whereas applicants have been promoted with effect from 19.5.1995, they claim promotion with effect from 1.7.1994.

As far as applicants are concerned, they were appointed as direct recruits to the post of Scientific Officers during the period Principal between 1.4.1989 to 30.9.1989 and completed qualifying service for promotion to the post of Directors between 1.4.1994 to 30.9.1994. Applicants as also officers similarly placed in the Department of Science and Technology are governed by a scheme which was framed under the rules made by the Government in exercise of its powers under Article 309 of the Constitution known as the Department of Science & Technology (DST) Group "A" Gazetted Post non-ministerial (Scientific and Technical) Rules 1984. The said rules which came into force on 3.7.1984 provided for Flexible Complementing Scheme (FCS). Provisions relating to FCS were amended by the Department of Science & Technology with effect from 25.8.1987. Aforesaid FCS provided for a system for flexible complementing and in-situ promotions to the next higher grade. By an Office Memorandum issued the Department of Science & Technology 13.12.1988, procedure for selection under Flexible Complementing Scheme was prescribed. A candidate

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required to have put in 5 years service in the lower grade for being eligible for consideration promotion under the Flexible Complementing Scheme for in-situ promotion. As far as the applicants are concerned, they were appointed as Principal Scientific Officers during 1.4.1989 to 30.9.1989. accordingly became eligible for being considered for promotion with effect from 1.7.1994 under aforesaid scheme. In a meeting of the Selection Committee (Assessment Board) convened on 26.4.1994, cases of the applicants for promotion were considered along with eight others. Four of the candidates whose cases were considered along with those of applicants were given promotion to the post Directors with effect from 1.7.1994. Applicants though have been recommended by the Selection Committee (Assessment Board) along with the aforesaid candidates were however not granted similar promotions.

- 3. Certain other candidates junior to the applicants who became eligible for consideration with effect from 1.7.1995 were similarly considered by the Selection Committee (Assessment Board) in a meeting held some time after 1.7.1994 and were given promotion to the post of Directors with effect from 19.5.1995. It is only at this stage that the applicants have been given promotion to the post of Directors with effect from 19.5.1995.
 - 4. The gravamen of the grievance of the

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applicants is short. They were recommended by the Selection Committee (Assessment Board) along with four other candidates. Whereas four of them have been

romotion with effect from 1.7.1994, applicants have been denined the said promotion. Applicants have been granted promotion only with effect from 19.5.1995, the date on which their junior officers who had become eligible after 1.7.1994 were granted promotions. The said junior officers as also the Applicants should have been given promotion with effect from 1.7.1994.

- 5. In order to justify the aforesaid promotions, respondents in their counter have pointed out and this is also not disputed by the applicants that under para 6.4 of the Office Memorandum dated 13.12.1988 which relates to procedure in respect of promotions under FCS provides that the recommendations of the Selection Committee are to be further considered by the appropriate authority which takes the final decision in each case. The decision of such authority is final.
- 6. It may be that the final decision rests with the appropriate authority. It may also be that under the Scheme, the decision of the authority is made final. However, not a whisper is murmured as to why the appropriate authority has granted promotions to four of the candidates with effect from 1.7.1994 and not granted the similar promotions to the applicants even though the selection committee had recommended

promotions of all the eight candidates which includes the applicants also. This is not the case of respondents that there were only four vacancies this skould not have been their stand in view of the provisions of the Scheme which do not limit the promotions to the number of posts available. Department of Science & Technology has been confered freedom to vary the number of posts in different scales so as to ensure promotion of officers from junior scale to senior scale. Under the Scheme, proven merit and record of research is made, only criteria for promotion. Surprisingly it has not been pointed on behalf of the respondents that the applicants found wanting in the aforesaid criteria for promotion, namely proven merit and record of research. circumstances, we are constrained to hold that grant promotion to the four other officers with effect from 1.7.1994 and denying the same to the applicants in breach of the mandate contained in Articles 14 and 16 of the Constitution. By giving applicants promotions from a date namely 19.5.1995, when their juniors were promoted, amounts to treating unequals as equals. Similarly denial of promotions to applicants, when their batchmates were promoted, amounts to denial of equality/equal treatment matters of promotion. No justification whatsoever has been given to meet out this discrimination against the applicants. In the circumstances, we have hesitation in holding that the applicants are entitled for promotion as Directors with effect from 1.7.1994 place of 19.5.1995. We direct accordingly. i n Ιt

goes without saying that the applicants will be entitled to consequential reliefs that may flow from implementing the aforesaid directions.

7. Present OA is accordingly allowed in the aforesaid terms. No costs.

(Ashok Agarwal)

(V.K.Majotra)
Member(A)

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